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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 130/93.

Date of Order: 27-4-93

Between:

1. M.Gangadhara Rao
2. R.Narasimha Rao
3. V.Ramabhadra Raju
4. R.Ramakrishna
5. Syed Warish Basha
6. V.Krishna Reddy
7. V.Ramanujam
8. M.S.Vijaya Kumar.
9. M.C.Venkateswarlu
10. M.S.R.Murthy
11. R.Ravi Sankar
12. Md.Zahiruddin
13. Shaik Shauddin.
14. K.Singaiah
15. P.V.Subba Rao.
16. K.V Prasad
17. G.Rathnam
18. R.Srihari
19. A.V.Subbaiah
20. A.Venkateswara Rao
21. B.Babu Rao
22. D.Nageswara Rao
23. K.Wilsan Raju
24. A.Brahmeswara Rao.

.. Applicants.

and

1. Chief Personnel Officer,  
S.C.Rly, Secunderabad.
2. The Chairman,  
Railway Board, Rail Bhavan,  
New Delhi.
3. Divisional Railway Manager,  
S.C.Railway, Vijayawada.
4. Sr.Divisional Personnel Officer,  
S.C.Railway, Vijayawada.

..

Respondents.

For the Applicants: Mr.P.Krishna Reddy, Advocate

For the Respondents: Mr.N.V.Ramana, ~~Advocate~~ SC for Rlys.

CORAM:

THE HON'BLE MR.A.B.GORTHY : MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)

The Tribunal made the following Order:-

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Heard learned counsel for the applicant at length ✓

It is seen that the respondents have not yet filed their reply affidavit in any of the OAs (O.A.186/93, O.A.275/93, O.A.130/93 & O.A.333/93). They are given the last opportunity to file their counters within six weeks time. They may do so with an advance copy to the opposite parties. ✓

As regards interim relief, we find that in O.A-275/93 and O.A.333/93, the interim order had already been passed on 15-4-1993 to the effect that status quo as at 1 p.m. on 15-4-93 shall be maintained. However, interim relief granted in O.A.186/93 is to the effect that any promotion that is going to be made will be subject to the outcome of the said OA. We are of the considered view that to avoid unnecessary confusion in the matter of grant of promotion to the various employees as a result of these two different interim orders there should be a common interim order passed in all these OAs. We accordingly direct that in modification of all the earlier interim orders passed in all the aforesaid OAs, the respondents shall ensure that any promotion that is made shall abide by the outcome of these OAs. Those who may be promoted shall be informed of this position in their promotion order. ✓

List these cases for orders on 22-6-93.

  
S 28/7/93  
Deputy Registrar (J)

p.t.o.

22nd  
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To

1. The Chief Personnel Officer, /  
S.C.Rly. Secunderabad.
2. The Chairman, Railway Board, /  
Rail Bhavan, New Delhi.
3. The Divisional Railway Manager,  
S.C.Rly, Vijayawada.
4. The Sr. Divisional Personnel Officer,  
S.C.Rly, Vijayawada.
5. One copy to Mr P.Krishna Reddy, Advocate, CAT.Hyd. /
6. One copy to Mr.N.V.Ramana, SCfor Rlys.CAT.Hyd. /
7. One spare copy. /

pvm

11/28/83

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND *A B Gorthy*  
THE HON'BLE MR. R. BALASUBRAMANIAN  
MEMBER (ADMN)

AND  
THE HON'BLE MR. T. CHANDRASEKHAR  
REDDY : MEMBER (JUDL)

DATED: 27-4 -1993

ORDER/JUDGMENT

R.P. / C.P/M.A.No.

in

O.A.No. 130/93

T.A.No.

(W.P.No )

Admitted and Interim directions  
issued.

Allowed.

*list on 22/6/93*

Disposed of with directions

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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